

THE HIGH COURT OF KERALA

A6-22041/2018

Kochi : 682 031
Dated : 29.10.2018

OFFICIAL MEMORANDUM

Sub:- Deputation to the office of various Legal Service Institutions in Kerala -reg.

Ref:- 1. Letter No.3140/D/2008/KELSA dated 04.10.2018 of the Member Secretary, Kerala State Legal Services Authority.

2. This office O.M. No. A1-39627/2011/A6 dated 05.07.2011.

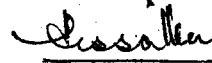
It has been decided to call for willingness from the members of the High Court Service who have satisfactorily completed their probation in the entry category and have completed at least five years in the High Court service for being considered to the undermentioned posts on deputation basis, in the respective offices, as detailed below :-

Sl. No	Name of the post	No.of post vacant	Name of the office and station	Method of appointment
1.	Assistant	1	KeLSA Head Quarters, Ernakulam	By deputation from the category of Legal Assistant Grade.II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.
2.	Section Officer	1	Office of the District Legal Services Authority at Kollam	By deputation from the category of Section Officer in the Law Department or similar category of officers from the Kerala High Court Service or from any other state services with degree in Law. <u>The officers belonging to a lower cadre having Degree in Law may also be considered to the post of Section Officer in the absence qualified hands.</u>
3.	Secretary	1	Office of the Taluk Legal Services Committee, Kollam	By deputation from the category of Legal Assistant Grade -II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.

(P.T.O.)

Accordingly, willing and qualified members of the High Court Service may submit their willingness and bio-data in the prescribed format available in the 'A' Section, for being considered to the aforementioned posts on deputation basis, on or before 01.11.2018 to the 'A' Section, High Court. The applicants shall not be allowed to withdraw their willingness later on without valid reasons/supporting documents.

(By Order)



Lissamma Joseph Murickan
Deputy Registrar

To

The Director, Kerala Judicial Academy, Athani, Emakulam
The Chief Librarian, High Court.

The Assistant Registrar in charge of Court Officer's
Section, High Court.

All Section Heads, High Court
The Section Officer, Kerala Judicial Academy, Athani,
Emakulam

The IT Section, High Court (for uploading in the Website)

The Administrative Records Section, High Court.

The Notice Board, High Court.

The File.

} They shall bring
the content of this
O.M. to the notice
of the officials
working under them